

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH ,
CHANDIGARH .**

4.O.A. No.060/00319/2014 & MA 060/00675/2014

BHUPINDER SINGH

.....APPLICANT

VERSUS

UNION OF INDIA & ORS.

.....RESPONDENTS

12.08.2014

Present: None for the applicant.

Mr. Suresh Verma, counsel for the respondents.

1. Since the applicant is a Constable in the CRPF, he is not entitled to invoke the jurisdiction of this Tribunal and hence the present OA is not maintainable. Moreover, learned counsel for the respondents states that the applicant has returned to his parent Department and hence the prayer made in the OA has been rendered infructuous.
2. In view of this position, the OA is disposed of.

(DR. BRAHM A. AGRAWAL)
MEMBER (J)

(RAJWANT SANDHU)
MEMBER (A)

'sv'